# GOVERNMENT OF INDIA MINISTRY OF PETROLEUM AND NATURAL GAS

### **RAJYA SABHA**

## **UNSTARRED QUESTION NO.- 2542**

ANSWERED ON- 11/08/2025

#### DEFINITION OF HOUSEHOLD AND IMPLEMENTATION OF PMUY

#### 2542 SHRI DIGVIJAYA SINGH:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state: -

- (a) whether Government, under Section 3 of the Essential Commodities Act, 1955, issued the LPG (Regulation of Supply and Distribution) Order, 2000, and defined 'Household' under clause 2(gg);
- (b) whether it is also a fact that clause 3 of the order allows sanctioning of one or more LPG connections per household;
- (c) whether SOP of June 2016 assigned beneficiary verification under PMUY to Sales and Nodal Officers, and the number of connections have been issued till 2025; and
- (d) the amount paid per PMUY connection to distributors, and under which rule was refill made mandatory for beneficiaries?

#### **ANSWER**

# THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SURESH GOPI)

(a): Liquefied Petroleum Gas (Regulation of Supply and Distribution) Order 2000 has been issued under Section 3 of Essential Commodities Act, 1955. Clause 2(gg) inserted through Liquefied Petroleum Gas (Regulation of Supply and Distribution) Amendment Order, 2009, defines a Household as follows:

"household" means a family consisting of husband, wife, unmarried children and dependent parents living together in a dwelling unit having common kitchen:-

Provided that a Liquefied Petroleum Gas connection shall be issued only in the name of any adult member of the household by a Government oil company under the public distribution system.

- (b): Clause 3 (1) (a) of the Liquefied Petroleum Gas (Regulation of Supply and Distribution) Order, 2000, as amended vide Liquefied Petroleum Gas (Regulation of Supply and Distribution) (Amendment) Order, 2014, mandates that a household/person shall not posses more than one LPG connection. However, the proviso under Clause 3 (1) (a) provides that in case of any difficulty and hardship experienced by a household/person in obtaining supplies of LPG, the Central Government or the Chief Executive Officer of a Government Oil Company may sanction more than one LPG connection to such household/person.
- (c): The responsibilities of verification of beneficiary application form were assigned to Oil Marketing Companies (OMCs) officials as per the Standard Operating Procedure and modalities of PMUY. As on 01.07.2025, there are 10.33 crore PMUY connections across the country.
- (d): Since launch of PMUY till financial year 2022-23, Government has been bearing an expenditure of up to Rs. 1600 per PMUY connection for Security Deposit (SD) of Cylinder, Pressure Regulator, Suraksha Hose, DGCC booklet and installation charges. From financial year 2023-24, this expenditure has been increased to Rs. 2,200 per connection for 14.2 Kg Single Bottle Connection/ 5 Kg Double Bottle Connection & Rs. 1,300 per connection for 5 Kg Single Bottle Connection. OMCs provide LPG connections to consumers through their authorized distributors. After the installation of these connections, the Government reimburses the expenditure to the OMCs.

Further, the 1<sup>st</sup> refill and stove are provided free of cost to PMUY consumers. The subsequent refills are required to be purchased by the consumer. Government encourages sustained usage of LPG and remains committed to ensure universal access to clean cooking fuels in the country.

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